

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1094 of 2020

In the matter of:

Sodexo India Services Pvt. Ltd.

....Appellant

Vs.

Chemizol Additives Pvt. Ltd.

....Respondent

Present:

Appellant: **Mr. Saswat Pattnaik, Mr. Gaurav Mitra, Ms. Shriya Raychaudhuri, Mr. Y.P. Dandiwala, Ms. Khooshnum Daviervalva, Mr. Yazdi Jijina, Advocates.**

ORDER

(Through Virtual Mode)

22.12.2020: Appellant's application under Section 9 of the Insolvency and Bankruptcy Code, 2016 came to be disposed off in terms of the impugned order dated 8th June, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench, with certain directions incorporated in para 12 of the impugned order which, *prima facie* indicate that the application has neither been admitted nor rejected as mandated under law and such directions have been purportedly given by invoking the concept of ease of doing business.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within one week.

Condt/-.....

List the appeal 'for admission (after notice)' on 3rd February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g